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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 317/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

Name of the Company: Harsh Vardhan Potodar  
(Gyandeep Progressive Education Pvt Ltd)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAY SURTI	PCS	APPELLANT	Jay Surti
2.				

**ORDER**

PCS Mr. Jay Surti is present for the Appellant. None for the ROC.


The proof of service of notice of date of hearing on the ROC is filed.


The representation of the ROC is received.

The proof of service of notice of date of hearing on the Income Tax Department is filed.

Await representation of the Income Tax Department from the office of Principal Commissioner of Income Tax Department, Ahmedabad.

List the matter on 27.08.2018

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**  
Dated this the 23<sup>rd</sup> day of July, 2018

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**